

Primary Education and Education of Girls

303. **Shri M. K. Kumaran:** Will the Minister of Education be pleased to state the specific steps taken to ensure that resources earmarked for the development of primary education and for the education of girls are effectively utilised?

The Minister of Education (Dr. K. L. Shrimali): A statement giving the requisite information is laid on the Table. [See Appendix I, annexure No. 34].

Annual Reports of the Commissioner for S.C. and S.T.

304. **Shri M. K. Kumaran:** Will the Minister of Home Affairs be pleased to state:

(a) whether the annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes are discussed in the State Legislatures;

(b) whether any communications in this regard have been addressed to State Governments by the Central Government; and

(c) if so, the reactions of the State Governments thereto?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekharan): (a) to (c). Some years ago the Central Government suggested to the State Governments that it would be useful if the annual reports of the Commissioner for Scheduled Castes and Scheduled Tribes were discussed in the State Legislatures. The reactions of the State Governments were favourable and the reports are now discussed in most of the State Legislatures.

Anomaly in Hindu Marriage Act

305. { **Shri C. K. Bhattacharyya:**
Shrimati Renu Chakravartty:

Will the Minister of Law be pleased to state:

(a) whether his attention has been drawn to a judgment of Justice Shri

Ramakrishnan of Madras High Court in which he has pointed out an anomaly in section 18 of the Hindu Marriage Act and suggested that it be suitably amended; and

(b) if so, the steps taken in this regard?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):

(a) Yes, Sir.

(b) The matter is under examination of the Government.

I.A.S. Probationers

306. **Shrimati Jyotsna Chanda:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government pay any amount of money in advance to the I.A.S. probationers to meet their requirements such as expenses for clothing, travelling allowances etc. before their joining the training academy at Mussoorie; and

(b) if so, what is the amount?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No.

(b) Does not arise.

Educational Concessions to Children of Serving Personnel

307. { **Shri A. V. Raghavan:**
Shri A. K. Gopalan:

Will the Minister of Defence be pleased to state:

(a) whether there is any proposal before Government to extend educational concessions to the children of serving personnel;

(b) whether any communication has been addressed to any of the State Governments to extend educational concession to the children of serving personnel; and

(c) if so, their reaction thereto?

The Minister of Defence (Shri Krishna Menon): (a) A scheme for the grant of Children's Education Allowance of Rs. 10 per month for